## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.243/2016 RT CP (CAA) No.142/Chd/Hry/2017

In the matter of:

HB Stockholdings Limited. .....Demerged Company No.1/

Petitioner Company No.1

AND

HB Portfolio Limited. ....Resulting Company No.1/

Petitioner Company No.2

AND

HB Estate Developers Limited. ....Resulting Company No.2/

Petitioner Company No.3

Present: Mr.Sandeep Bhuraria, Advocate with Mr.Vikas Mohan

Gupta, Advocate for petitioners.

Mr.Deepankur Sharma, Advocate for Official Liquidator,

Chandigarh.

The petitioner has filed the affidavit of service of notice.

As per the office report, the report of the Regional Director has already

been received. The learned counsel for petitioners submits that he

would be filing the response by way of affidavit to the observations

made by the Regional Director today. The same be filed during course

of the day. Copy of the same has been supplied to the counsel for the

Official Liquidator. List the matter for arguments on 24.08.2017.

Ms. Santosh Rani, Senior Assistant, Liquidation Branch,

Punjab & Haryana High Court, Chandigarh is present along with the

summoned record, is discharged. The learned counsel for the

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petitioner, however, is directed to file certified copies of CP No.165/2016 to which he wants to rely on by the next date.

(Justice R.P.Nagrath) Member (Judicial)

July 20, 2017